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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

TP No. 106/397-398/NCLT/AHM/2016 (New)  
CP No. 73/397-398/CLB/MB/2015 (Old)

Coram:

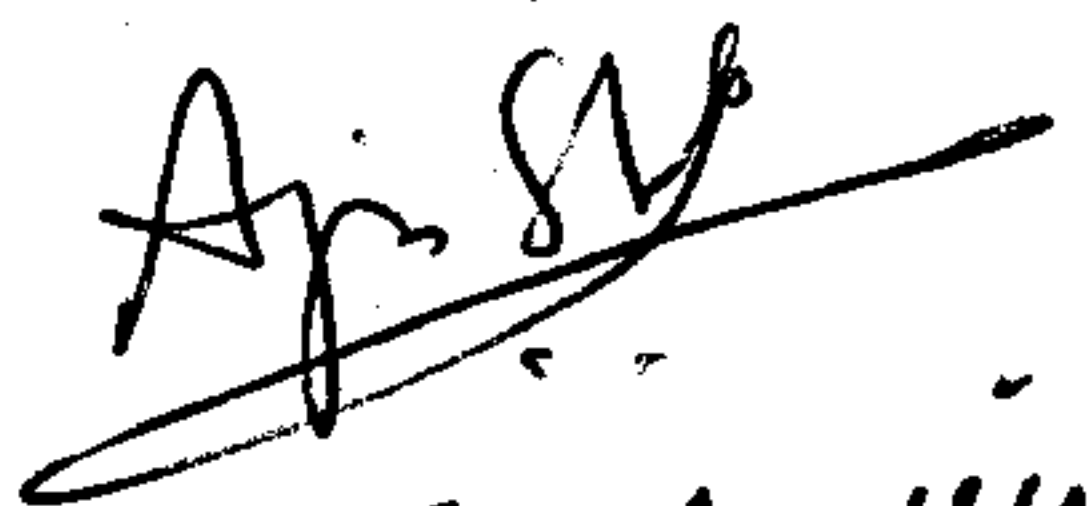
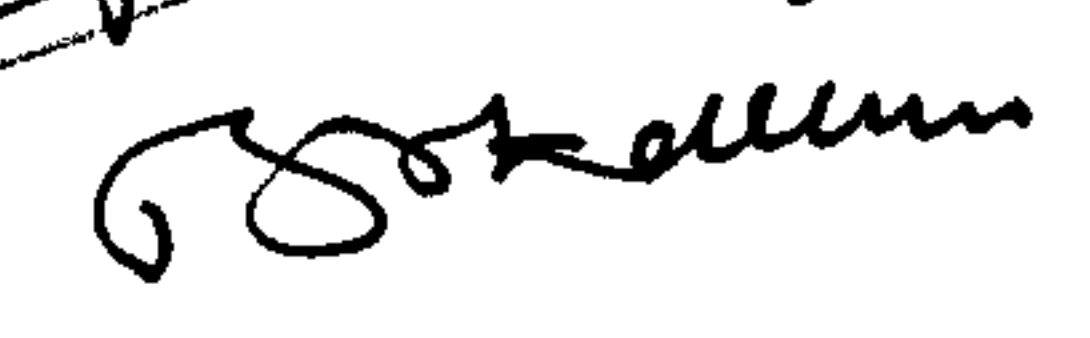
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

Name of the Company: Bhavesh Narumalani  
V/s.  
Therm Flow Engineers Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ARJUN R. SHETH	ADVOCATE & SOLICITOR	RESP. NOS 1 & 2	
2.	BHARGAV D. KARIA	ADVOCATE	PETITIONER	

**ORDER**

Learned Advocate Mr. Bhargav Karia present for Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondents no. 1 and 2.

Heard Learned Counsel for Applicant.

Notice on Application given to Counsel for Respondents.

Learned Counsel for Respondents reported no objection. Learned Counsel for Respondents represented that no appeal is filed so far.

This application is filed under Rule 154 and 155 r/w Rule 11 of NCLT Rules, 2016 for rectification of certain clerical mistakes that arose due accidental slip in the final order dated 15.03.2017 passed in TP 106/2016 (CP no. 73/2015).

Perused the final order dated 15.03.2017 and the averments in the petition.

The mistakes pointed out in final order dated 15.03.2017 are only clerical mistakes due to accidental slip and omission except relief no. 9.

Hence Application is allowed as prayed in para 1 to 8 and 10 to 19 of the Application.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 26<sup>th</sup> day of April, 2017.